

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12120/2005

(From the judgement and order dated 09/05/2005 in AFO No. 90/2000  
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

BHAVNESH MOHANLAL AMIN AND ANR.

Petitioner(s)

VERSUS

NIRMA CHEMICALS WORKS AND ANR.

Respondent(s)

(With prayer for interim relief)

(FOR FINAL DISPOSAL)

Date: 25/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s)

Dr. Rajiv Dhavan, Sr.Adv.

Ms. Pratibha M. Singh,Adv.

Mr. Sunil Fernandes,Adv.

Mr. Saurabh Mishra,Adv.

Mr. Pathik Acharya,Adv.

Mr. Maninder Singh,Adv.

For Respondent(s) Mr. Dushyant Dave, Sr.Adv.

Mr. Ramesh Singh,Adv.

Mr. P. Venugopal,Adv.

Ms. Surekha Raman,Adv

for M/S. K.J. John & Co.

UPON hearing counsel the Court made the following

O R D E R

Arguments heard.

Judgment reserved.

(Neena Verma)

(Prem Prakash

)  
Court Master

Court Master

LIST OF BOOKS REFERRED

1. The Trade & Merchandise Marks Act, 1958
2. The Trade Marks Act, 1999